

The order passed by Hon'ble JAD-I & Hon'ble JAD-II on the mention-slips filed by Ld. Counsels through the e-mail [mentioning.phc-bih@gov.in](mailto:mentioning.phc-bih@gov.in)  
The Ld. Counsels are requested to make mentioning of extremely urgent matters only. All A.Bails and R.Bails including tied-up matters are to be listed in order of their seniority as such no need to mention for their listing.

All Civil & Cr. Matters of the year 2020 & 2021 have been listed in order of their seniority before the respective Benches as such no need to mention for the listing of such cases.

The case already listed before a Bench may be mentioned before the Bench concerned only.

**Mentioning matters regarding urgent hearing of pending cases:**

| Sl.No.  | Name of Adv. With Ph.No.            | Name of Party  | Nature of Case         | Reasons for Mentioning  | Remarks             |
|---|-------------------------------------|--|------------------------|---|---------------------|
| <b>(From 11:00 AM of 12.04.2022 to 5:00 PM of 13.04.2022)</b> |                                     |  |                        |   |                     |
| <b>Civil Matters</b>  |                                     |  |                        |   |                     |
| 1.  | Jitendra Prasad Singh<br>9430955173 | Mahendra Prasad singh                                  | CWJC No.<br>16122/2017 | Matter relates to appointment of petitioner on the post of Panchayat Teacher on reserve seat of ST. So this case may be heard on post is still vacate and students are suffering.   | No Urgency          |
| 2.  | Jitendra Prasad Singh<br>9430955173 | Narayan Pandit   | S.A No.<br>335/2017    | In this ..... I.A. No. 01/2021 has been filed for grant of injuction restraining the responds for interfering the possession of the ..... in any manner, so this case may be listed for order on petition.                          | To be Listed for IA |
| 3.  | Ashutosh Kumar Jha<br>8676849040    | Smt. Jaya K.M. P. Sinha<br>the executive officer, Barh | MJC No.<br>4571/2019   | That the petitioner retired from the post of safai karamchari w.e.f. 30.09.2017 at Barh Nagar Parishad. But till date nothing has been paid and no fixation of pension to the petitioner. Hence the matter is urgent need of money. | No Urgency          |
| 4.  | Ashutosh Kumar Jha<br>8676849040    | Smt. Jaya K.M. P. Sinha<br>the executive officer, Barh | MJC No.<br>4572/2019   | That the petitioner retired from the post of safai karamchari w.e.f. 30.09.2017 at Barh Nagar Parishad. But till date nothing has been paid and no fixation of pension to the petitioner. Hence the matter is urgent need of        | No Urgency          |

|    |                                       |  |                        |   |            |
|----|---------------------------------------|--|------------------------|---|------------|
|    |                                       |  |                        | money.  |            |
| 5. | Ashutosh<br>Kumar Jha<br>8676849040   | Smt. Jaya<br>K.M. P. Sinha<br>the executive<br>officer, Barh | MJC No.<br>4573/2019   | That the petitioner retired from the post of safai karamchari w.e.f. 30.09.2017 at Barh Nagar Parishad. But till date nothing has been paid and no fixation of pension to the petitioner. Hence the matter is urgent need of money.   | No Urgency |
| 6. | Ashutosh<br>Kumar Jha<br>8676849040   | Smt. Jaya<br>K.M. P. Sinha<br>the executive<br>officer, Barh | MJC No.<br>4574/2019   | That the petitioner retired from the post of safai karamchari w.e.f. 30.09.2017 at Barh Nagar Parishad. But till date nothing has been paid and no fixation of pension to the petitioner. Hence the matter is urgent need of money.   | No Urgency |
| 7. | Subodh<br>Chandra Jha<br>9334992795   | Naresh Kumar   | Case No.<br>10065/2018 | That the petitioner is teacher in a primary school. Above said matter is related with illegally termination from service by District Education Officer. After mention on 08/02/2020 it has been listed on 16/03/2020. It's putted in box "purpose" for mention matter and carry forward next listing date 06/04/2020. But it has been not heard on 06.04.2020 due to pandemic period. Above the long time passed but till date this matter has as it is in sr. no. 975 under Case bank. While one CWJC NO 10600 OF 2018 (SUBHADRA KUMARI VRS STATE OF BIHAR & OTHER) an allowed on 09/09/2019 by the Hon'ble court Justice Dr. Anil Kumar Upadhyay. The petitioner has no source of income; hence petitioner is praying to list this case as soon as possible on priority basis | No Urgency |
| 8. | Mahasweta<br>Chatterjee<br>8294731916 | Sudha Kumari   | CWJC No.<br>16394/2015 | The Petitioner was appointed as A.N.M. in the year 1980 and the date of   | No Urgency |

|     |  |                          |                            |  |                     |
|-----|--|--------------------------|----------------------------|--|---------------------|
|     |  |                          |                            | <p>birth recorded in her service book is 05.05.59; subsequently in the year 2015 dispute raised regarding her date of birth being 27.08.54 and the petitioner was made to retire treating her date of birth on 27.08.54. The urgency is that the petitioner has no income for 5 years and she is critically ill and confined to bed but in absence of fund she is left without any proper treatment.</p>   |                     |
| 9.  | <p>Shashi Dhar Jha<br/>9430603836</p>    | <p>Bishnu Deo Mishra</p> | <p>CWJC No. 11184/2019</p> | <p>This Hon'ble Court has directed the authority to regularize the service of the petitioner who was working since 1980 on daily wages basis but his claim has been rejected by the authority and he was removed from service without any order and another person has been kept on daily wages basis on his place. Petitioner is facing very' hardship in livelihood. · So this case may kindly be listed for admission on 15.04.2022.</p>  | <p>No Urgency</p>   |
| 10. | <p>Vipin Kumar Singh<br/>8986968645</p>  | <p>Lalit Mohan Jha</p>   | <p>CWJC No. 4955/2017</p>  | <p>The present writ application has been filed for granting all service benefits including post-retirement benefits to the petitioners which has been denied by the respondent authorities. The matter is pending for hearing since 2017 and during pendency of the writ application some of the petitioners have already retired from service without receiving the retirement benefits. Therefore, kindly may please to your lordship heard this matter out of turn on priority basis.</p> | <p>No Urgency</p>   |
| 11. | <p>Girish Chandra Jha<br/>9835445902</p> | <p>Fassiuddin</p>        | <p>CWJC No. 13482/2015</p> | <p>That the above mentioned case has been filed by the petitioner for quashing the</p>   | <p>To be Listed</p> |

|     |                                  |               |  |  |  |
|-----|----------------------------------|---------------|--|--|--|
|     |                                  |               |  | order dated 02.05.2015 passed by the respondent commissioner. Darbhanga where by and where under dismissed the appeal and upheld the order dated 19.03.2014 of respondent collector. Darbhanga whereby and where under passed the order of dismissal of the petitioner from the post of revenue clerk, lastly posted at Bahadurpur circle, Darbhanga. The above mentioned matter is in year 2015 and the petitioner is about to retire, kindly heard this case on priority basis.  |  |
| 12. | Ranjit Kumar yadav<br>9006619732 | Sunita kumara | CWJC No.<br>9128/2020                                  | That the instant petition has been filed against the Recommendation dated 18.02.2019 (Sl. No. 213) (Annex.-6) which was issued by the District Selection Committee /Collector, Samastipur thereby respondent no. 6 has been selected in the list, who is below the name of the petitioner. Urgency is during the pendency of the writ application the SDM has issued license of Fair Price shop under PDS , for the village – Bhatandi. Counter has been filed on behalf of the respondent no. 2 to 5 and rejoinder to the counter also been filed and thus, this case may ready for hearing. Petitioner is lady and there is no option for her survival for her life. Kindly, list the matter first and foremost. | May be mentioned before the respective Bench only where the matter is listed |
| 13. | Lal Babu Keshari<br>9234732372   | Indumati Devi | MJC No.<br>907/2018<br>(Arising out of SA No. 24/2003) | The matter relates to the re admission restoration of second Appeal no. 24/2003 which was stood dismissed for non-compliance of peremptory order dt. 17.01.2017. The entire order has been complied  | To be Listed for restoration   |

|     |                                  |                      |  |  |                     |
|-----|----------------------------------|----------------------|--|--|---------------------|
|     |                                  |                      |  | with by filed regd. Notice with both modes on Respondent/opposite party No. 4 (I) to 4(III). Hence it may be hear on priority basis.   |                     |
| 14. | Kripa nand Jha<br>9835874798     | Usha Devi and others | I.A. No. 2/2022<br>S.A. No. 55/2022  | The present IA No. 2/2022 has been filed for staying the execution proceeding by the court below arises out of an ex-party order in FA No. 31/2016 wherein neither the present appelland was heard nor any valid notice was served upon them. Next date of execution of order is fixed on 05.05.2022.  | To be Listed for IA |
| 15. | Kamala Kant Tiwary<br>9801466224 | Rabindra Singh       | MJC No. 698/2019<br>(Arising out 06 order dt. 03.07.2018 passed in CWJC No. 22812/11 | In the MJC contempt application the petitioners prays for initiation of contempt proceeding for wilful and deliberate violation of the order dt. 03.07.2018 passed by Hon'ble Mr. Justice Anil Kumar Upadhyay passed in CWJC No. 22812/11. The Hon'ble writ court was pleased to direct the Director, secondary Education, Bihar Patna for conducting facted inquiry to take find decision in the matter with regard to that the petitioner school is one of 300 school identified as project school in second phase and to take decision that the petitioner is case is similar to that of Ranjana Kumari CWJC No. 18887/2008. Since 3 years time has been a lapsed therefore, it may be..... as urgent matter. | No Urgency          |
| 16. | Kamala Kant Tiwary<br>9801466224 | Ravi Kumar Verma     | CWJC No. 15779/14  | The matter relates to the promotion of the petitioners from class IV (Group-D) to Lower Division clerk according to Rule 8 of Bihar collectariate clerical codre (recruitment and condition of service) Rule-2011. The   | No Urgency          |

|     |                           |               |                        |  |                              |
|-----|---------------------------|---------------|------------------------|--|------------------------------|
|     |                           |               |                        | respondents has already filed counter affidavit in this case. Since matter is pending about 8 years (years 2014) back. Hence, it may be listed and heard on priority basis as urgent matter before appropriate Hon'ble Bench.  |                              |
| 17. | Najmul Hodda<br>943104952 | Md. Allauddin | MJC No.<br>1586/2021   | Aforesaid case has been filed for restoration of LPA No. 376/2016 which was dismissed for default vide dated 14.11.2017. It may kindly be listed under heading for orders.   | To be Listed for restoration |
| 18. | Najmul Hodda<br>943104952 | Ansar Ali     | MJC No.<br>3800/2017   | Aforesaid case has been filed for restoration of MJC No. 6445/2013 which was dismissed for default vides dated 12.03.2017. it may kindly be listed under heading for orders.   | To be Listed for restoration |
| 19. | Anuj Kumar<br>9939993599  | Binod Kumar   | CWJC No.<br>2806/2020  | The Petitioner is on the verge of being retired. He is working as a Treasure guard in R.W.D. Work Division Chakiya, East Champaran. Representation to the Executive Engineer Rural Works, Department is pending for grant pa fixation and A.C.P. / M.A.C.P. and the same is not being allowed/disposed of. The matter was earlier listed before Hon'ble Mr. Justice Chakradhari Sharan Singh Now, the case is not listed anywhere. Thus, the case may be listed and heard on a priority basis as per the convenience of the Hon'ble Court. | No Urgency                   |
| 20. | Ashutosh<br>Kumar Jha     | Jagdish Sah   | CWJC No.<br>21925/2018 | That the petitioner retained on 31.03.2009 on the post of Head Clerk in Nagar Parisad Madhubani. But till date nothing has been paid to the petitioner Hence the matter is urgent.   | No Urgency                   |
| 21. | Ashutosh<br>Kumar Jha     | Md. Tahir     | CWJC No.<br>9043/2019  | That the petitioner retained on 29.02.2016 on the post of Safai Karmchhari in  | No Urgency                   |

|     |                                       |                    |                              |   |            |
|-----|---------------------------------------|--------------------|------------------------------|---|------------|
|     |                                       |                    |                              | Nagar Parisad Madhubani. But till date nothing has been paid to the petitioner Hence the matter is urgent.  |            |
| 22. | Ranjan Kumar Srivastava<br>9431349343 | Anil Kumar singh   | CWJC NO. 13487/2018 (EC Act) | This matter has never been taken up yet later 13.09.2018. Matter relates to cancellation of PDS shop on 26.04.2018 of the petitioner without considering merit of the case and without providing the inquiry report, violating the principles of natural justice. | No Urgency |
| 23. | Ranjan Kumar Srivastava<br>9431349343 | Ashok Kumar Gupta  | MJC NO. 301/2020 (EC Act)    | This matter has never been taken up yet. Matter relates to grant of PDS shop on compassionate ground. The Hon'ble Court on 30.12.2018 directed to the SDO Gopalganj to consider the case of the petitioner within 12 weeks but it has not been complied with.     | No Urgency |
| 24. | Ranjan Kumar Srivastava<br>9431349343 | Jyotish Chauhan    | CWJC NO. 15249/2019 (EC Act) | This matter has never been taken up yet. Matter relates to cancellation of PDS shop on 28.12.2018 of the petitioner without considering merit of the case.  | No Urgency |
| 25. | Ranjan Kumar Srivastava<br>9431349343 | Aarti Kumari       | CWJC NO. 4396/2016 (EC Act)  | Matter relates to selection of PDS shop dealer. Petitioner aggrieved the selection list dated 04.02.2016 by which 2 <sup>nd</sup> position candidate has been illegally selected and petitioner deprived of his right of being PDS shop dealer.                   | No Urgency |
| 26. | Ranjan Kumar Srivastava<br>9431349343 | Guru Sharan Prasad | CWJC NO. 1133/2019 (EC Act)  | This matter has never been taken up yet. Matter relates to cancellation of PDS shop on 29.10.2018 of the petitioner without considering merit of the case and without providing the inquiry report, violating the principals of natural justice.                  | No Urgency |
| 27. | Ranjan Kumar Srivastava<br>9431349343 | Guru Sharan Prasad | CWJC NO. 1133/2019 (EC Act)  | This LPA has never been taken up yet. The instant LPA has been against the  | No Urgency |

|     |                                       |                        |   |  |   |
|-----|---------------------------------------|------------------------|---|--|---|
|     |                                       |                        |   | ex-party order passed by Hon'ble Single Judge. The matter relates to appointment of Daily wages employee on the post of Computer Operator.   |   |
| 28. | Ranjan Kumar Srivastava<br>9431349343 | Vishnu Kumar Ram       | CWJC NO. 11221/2019 (EC Act)                                      | This matter has never been taken up yet. Matter relates to cancellation of PDS shop on 30.01.2019 of the petitioner without considering merit of the case and without providing the inquiry report, violating the principals of natural justice.   | No Urgency                                  |
| 29. | Ranjan Kumar Srivastava<br>9431349343 | Sumant Ram             | CWJC NO. 2898/2020 (EC Act)                                       | This matter has never been taken up yet. Matter relates to disposal of representation regarding payment of remuneration to the petitioner who has worked as Sarpanch at Manikpur Gram Panchayat, District Gopalganj.   | No Urgency                                  |
| 30. | Ashutosh Kumar Jha                    | Ramashish Panjiyar     | CWJC No. 22156/2018   | That the petitioner retired on 30.04.2011 from the post of "Tax Daroga" in the Nagar Parishad Madhubani. But till date nothing has been paid to the petitioner. Hence the matter is urgent.  | No Urgency                                  |
| 31. | Md. Shamimul Hoda<br>9430557576       | Md. Anwar Ali          | CWJC No. 18279/2016   | The petitioner has been terminated from service on 07.08.2014, without any valid and legal ground. The petitioner is alone bread earner of the family. The family members of the petitioner facing acute financial Crisis. The petitioner has been terminated from the post of constable GD CRPF on 07.08.2014 comes under Ministry of Home Affairs new Delhi. The family members are facing starvation. | Details of service and department not given |
| 32. | Ranjan Kumar Srivastava<br>9431349343 | Tripurari Prasad Shahi | I.A. NO. 2022 (Execution proceeding ) in First Appeal No. 84/2013 | This F.A. no. 84/2013 is pending in the Hon'ble High Court but in the meantime the Ld. Sub-JudgeII. Gopalganj passed   | To be Listed for IA                         |



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|-----|---------------------------------------|---------------------|----------------------------|--|---|
|     |                                       |                     |                            | an order on 27.01.2021 of DAKHALDAHANI and deployed police force for the same without Execution proceeding. I.A. has been filed for stay of the said order of the Ld. Sub judge II, Gopalganj. Date is fixed for DAKHALDAHANI on 26.03.2022.   |   |
| 33. | Ranjan Kumar Srivastava<br>9431349343 | Anand Priyadarshi   | CWJC NO. 752/2018 (EC Act) | Petitioner was posted as Peon Class IV employee in the office of project. Executive Office, Nirmali, Kosi Division Saharsa has been dismissed from service without complying the principles of natural Justice vide order dated 29.10.2016 by Joint Director, Agriculture Saharsa, Division Saharsa.         | No Urgency                                  |
| 34. | Dinesh Kumar Gupta<br>9934806310      | Satish Chandra      | CWJC No. 1410/2019         | The present writ was for retired benefit ..... of salary fixation of pay scale and the petitioner ..... and his ..... is not sound and he wants decision in his own life being senior citizen and liability is upon the petitioner and it was listed on 25.01.19 and was passed to ..... date on 22.02.2019. | No Urgency                                  |
| 35. | Dinesh Kumar Gupta<br>9934806310      | Nitesh Kumar        | CWJC No. 24679/2018        | The writ has been filed against dismissed order from service on 06.11.2018 and the petitioner in hand to mouth and without any ..... evidence again change has not been given ..... the petition has been dismissed.   | Details of service and department not given |
| 36. | Arjun Prasad<br>9122090038            | Indra Deo Singh     | MJC No. 2371/2021          | That this MJC application is restoration of MJC No. 2139/2017  | To be Listed for restoration                |
| 37. | Harish Kumar<br>9431879298            | Hukum Chandra Singh | CWJC No. 11754/2017        | During pendency of this writ petition final order has been passed and hence it has become infructuous and as such seeks permission to with this petition.  | To be Listed for withdrawal                 |

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|-----|-----------------------------|--------------------|------------------------|--|--------------|
| 38. | Ravi Bhardwaj<br>8002267505 | Pankaj Kumar       | C.R. 230/2017          | The present application has been filed by the petitioner who is the landlord seeking quashing of order dated 04.07.2017 passed in Eviction Suit whereby the application of the petitioner under O 12 R 6 has been dismissed even though the State respondent has categorically admitted that they want to vacate the suit premises but on account of pendency of a vigilance enquiry for the goods kept in the suit premises. The premise is required for the personal use of the petitioner and in this pandemic time the necessity is all the more urgent. Hence, the urgency.   | To be Listed |
| 39. | Ravi Kumar<br>9204867649    | Ranjan Kumar Sinha | CWJC No.<br>12915/2018 | The present case has been filed for compassionate appointment of petitioner whose father has filed during his service period. The petitioner's family is facing economic hardship. Hence the urgency.  | No Urgency   |
| 40. | Ravi Bhardwaj<br>8002267505 | Parmila Kumari     | CWJC No.<br>17971/2018 | The present writ application has been filed for setting aside of the order whereby the entire pension and gratuity of the petitioner has been ordered to be withheld. The husband of the petitioner, who was suffering from paralysis since 2013, has also died during the pendency of the writ proceedings. The petitioner was not paid subsistence allowance also for the period she was suspended and this fact has not been denied in the counter affidavit as well. The petitioner being a lady is completely hand to mouth and even in these tough times she has no permanent source of income. Hence, the urgency | To be Listed |

|     |                                    |                 |                       |   |                                   |
|-----|------------------------------------|-----------------|-----------------------|---|-----------------------------------|
| 41. | Ashutosh Kumar Jha                 | Anisul Rahman   | CWJC No. 9114/2019    | That the petitioner retired on 31.05.2016 on the post of safai karmchhari in Nagar Parishad Madhubani. But till date nothing has been paid to the petitioner. Hence, the matter is urgent.  | No Urgency                        |
| 42. | Shashi Bhushan Kumar<br>9334096692 | Sabbir Akhatar  | CWJC No. 7207/2017    | Respondent state without acquiring the Rayati land of the petitioner again started construction on the above land petitioner is senior citizen and very difficult to move from the pillar to post.  | No Urgency                        |
| 43. | Surendra Kumar Singh<br>9304303356 | Sujeet Kumar    | CWJC no. 10205/2018   | Petitioner was dismissed on 02.03.2019 from forcedly pen power use as letter issued by respondent because writ petition has filed 13.04.2018 by petitioner CWJC No. 10205/2018 as respondent has submit counter affidavit. Petitioner has been purchasing by respondent in service period.  | Details of service and department |
| 44. | Lal Babu Singh                     | Geeta Devi      | MJC No. 141/2020      | In the above MJC petitioner is being filed by the appellat for non ... of the order no. 27.08.2019. This case was listed lawzima but i no. marked this case. This stamp reporting defect painted out but not removed by the appellat the lawazima court is ..... for defect remove but ..... not removal till but, date was ..... Hence Lordship please list this case appropriate bench for to be mention. | No Urgency                        |
| 45. | Shruti Sinha<br>9234777367         | Lakshman Dyal   | EC- BRHC01-24477-2022 | From 21.04.22 nomination of election of Chandra Mandi PACS is to start. Illegal voter list challenged. Hence urgent.  | No Urgency                        |
| 46. | Shruti Sinha<br>9234777367         | Tarni Das       | CWJC NO. 17874/2019   | PDS license of petitioner has been wrongly cancelled. Matter urgent.  | No Urgency                        |
| 47. | Shruti Sinha<br>9234777367         | Kamleshwari Das | CWJC No. 3420/2020    | PDS license of petitioner has been wrongly  | No Urgency                        |

|     |                                     |                  |  |  |                             |
|-----|-------------------------------------|------------------|--|--|-----------------------------|
|     |                                     |                  |  | cancelled. Matter urgent.  |                             |
| 48. | Lal Babu Singh                      | Rakesh Ranjan    | MJC No. 2405/2018  | In the above contempt application filed by the petitioner for non compliance of the order dated 02.04.2018, passed by the Hon'ble justice Mr. Dinesh Kumar Singh therefore the case has been listed on 02.01.2019 the Hon'ble court passed that order put up this case after three weeks, but till du tot list this case any ..... Hence Lordship except the mentioning step and list this case for orders.  | No Urgency                  |
| 49. | Bishwa Nath Chaudhary<br>9430034799 | Md. Illiyas      | FA No. 32/2018   | Respondent no. 1 is decree holder. T. Suit No. 95/07 filed for compensation of amount of Rs. 79,92,000/- by judgement dated 28.04.2014 to pay amount with 6 months. Decree holder filed execution case no. 02/2015. The state of Bihar and others filed this above appeal before Hon'ble High court and I.A. No. 5787/2018 for stay of execution and serve was rejected on 10.10.2018 with observation to place for order of fixing the date of hearing. Against appellants filed SLP diary No. 20080/2019 and same was dismissed on 05.07.2019. So this appeal may be listed for order for fixing date of hearing in respect of order dated 10.10.2018. Because non hearing of this appeal decree holder is suffering for .....amount till day. | No Urgency                  |
| 50. | Rameshwar Singh                     | Bibi Sajrun Nisa | MJC No. 3829/2013 in M.A. N. 33/2006 with MJC No. 1392/2014 in MJC No. 1288/2010 | That the above noted case becomes infructuous because regarding in this matter lower court case disposed of. So i want to withdrawn the above noted case.  | To be Listed for withdrawal |

|     |                                 |                   |                       |   |            |
|-----|---------------------------------|-------------------|-----------------------|---|------------|
| 51. | MadanJeet Kumar<br>9430055400   | Kamal Kumar Singh | C. Misc. No. 815/2019 | Aforesaid Civil Miscellaneous application is being filed for quashing the Interlocutory order dated 12.06.2018 passed in Matrimonial Case 168 of 2016 passed by learned Principal Judge, Family Court, Bhojpur whereby directed to pay Rs. 20,000/- as litigation cost to the respondent no. 1. During pendency of the present Civil Miscellaneous application before this Hon'ble Court learned court below vide order dated 27.06.2019 directed to struck evidence of the petitioner due to non payment of aforesaid litigation cost and non compliance of the order, same has also challenge through I.A. No. 01 of 2019. Now learned court below not ready to adjourn the case for direction of the Hon'ble Court and going to close the evidence of the parties. As last chance learned Court below adjourned to obtain order the Hon'ble High Court and flK the case on 24.04.2022. At present Civil miscellaneous application of year 2019 not listed before any Bench of this Hon'ble High Court. May direct the registry of this Hon'ble Court to list this case before a Bench of this Hon'ble Court any day before 24.04.2022. | No Urgency |
| 52. | Vipin Kumar Singh<br>8986968645 | Lalit Mohan Jha   | CWJC no. 4955/2017    | The present writ application has been filed for granting all service benefits including post-retirement benefits to the petitioners which has been denied by the respondent authorities. The matter is pending for hearing since  | No Urgency |

|     |                                 |                   |                        |  |                              |
|-----|---------------------------------|-------------------|------------------------|--|------------------------------|
|     |                                 |                   |                        | 2017 and during pendency of the writ application some of the petitioners have already retired from service without receiving the retrial benefits. Therefore, kindly may please to your lordship heard this matter out of turn on priority basis.  |                              |
| 53. | Barun Kumar Singh<br>9905051650 | Sanjay Prasad     | CWJC No.<br>22729/2019 | Despite judicial order dated 17.2.2020 to list the case in top 10 cases on the fixed date 20.4.2020, the matter has not come on list as yet. The petitioner is continuously suffering due to non redressal of his grievances regarding his selection on the post of Assistant Professor, as per the advertisement of BPSC and now the selection process is about to be completed. This matter was taken up for admission lastly on 17.02.2020 and the respondent BPSC and Ranchi University were directed to file C.A. and case was fixed for 20.4.2020 within top IO cases ( copy enclosed). Considering the urgency of the matter kindly direct the matter to be listed at the earliest. | No Urgency                   |
| 54. | Prabhat Ranjan<br>9934089894    | Masqoor Alam Khan | CWJC No.<br>4615/2019  | The Petitioner is under suspension for last 6 years 09.02.2016 without any revision of subsistence allowance.  | No Urgency                   |
| 55. | Arjun Prasad<br>9122090038      | Indra Deo Singh   | MJC No<br>2371/2021    | That This MJC application for restoration of MJC no. 2139/2017   | To be Listed for restoration |
| 56. | Sheel Bhadra Jha                | Ramanand Paswan   | CWJC No.<br>3237/2017  | That the petitioner is purcha holder of the above noted subject matter of this case. The land is mutated in favour of the petitioner and also Land Possession certificate has been issued by the Respondent No. 5 (The circle Officer,   | No Urgency                   |

|     |                  |              |                    |  |            |
|-----|------------------|--------------|--------------------|--|------------|
|     |                  |              |                    | <p>Hasanpur, Samstipur) in favour of the petitioner but actual possession has not been given as yet.</p> <p>This Hon'ble Court has pleased to direct the Respondent No. 3 and 5 to filed counter affidavit in this regard, within 8 weeks, but till date neither counter affidavit has been filed nor possession has been given to the petitioner.</p> <p>That some miscreants are knowing that the petitioner is filed writ application before this Hon'ble court for actual possession over the land then they started to constructed building from October, 2019, when the petitioner complained before the circle officer, Hasanpur, he said that when this court has not been directed to me for given actual possession to over the land then you got the possession. Due to Covid 19 was stopped. Now they are again started to fallen building construction materials.</p> |            |
| 57. | Sheel Bhadra Jha | Binod Paswan | CWJC No. 3638/2017 | <p>That the petitioner is purcha holder of the above noted subject matter of this case. The land is mutated in favour of the petitioner and also Land Possession certificate has been issued by the Respondent No. 5 (The circle Officer, Hasanpur, Samstipur) in favour of the petitioner but actual possession has not been given as yet.</p> <p>That the case has been listed on 23.05.2019 before the Hon'ble Mr. Justice S. Kumar due to by mistake of this Hon'ble Court writ petition number wrongly mentioned as 3237/2017 in place of 3638/2017 the</p>   | No Urgency |

|     |                                  |                  |                        |   |            |
|-----|----------------------------------|------------------|------------------------|---|------------|
|     |                                  |                  |                        | <p>case could not hear.<br/>That some miscreants are knowing that the petitioner is filed writ application before this Hon'ble court for actual possession over the land then they started to constructed building from October, 2019, when the petitioner complained before the circle officer, Hasanpur, he said that when this court has not been directed to me for given actual possession to over the land then you got the possession. Due to Covid 19 was stopped. Now they are again started to fallen building construction materials.</p>  |            |
| 58. | Rajani Kant Pandey<br>9431456407 | Sangeet Devi     | CWJC No.<br>14469/2015 | <p>In aforesaid case, all pleading has been completed and as such the matter is pending. The appointment of the petitioner as an Anganbari Sevika has been rejected without notice of service and private oppo. Party has appointed without any reason. The court has issued notices and counter and rejoinder has been filed. The matter is pending for last 7 years and as such the petitioner is suffering due to illegal act of the respondents. The aforesaid case is very urgent for listing and hearing. It is therefore, prayed that the aforesaid may be listed to be hearing otherwise the petitioner will suffer irreparable loss.</p> | No Urgency |
| 59. | Roona                            | Braj Kumar Verma | Case No.<br>3475/2012  | <p>Petition superannuated as back as in the year 2011 but because of enormous proceeding he is not getting his pension, Part of pension has been withheld in ..... of rule 43 B of the Bihar Pension Rules.</p>   | No Urgency |



|     |                                      |                    |                                       |  |  |
|-----|--------------------------------------|--------------------|---------------------------------------|--|--|
|     |                                      |                    |                                       | Petition is living in much ..... as such it is registered that this matter may be taken up on priority basis.  |  |
| 60. | Jagdish Prasad Singh<br>9431073103   | Som Ranjan Kumar   | CWJC No. 17536/2013                   | Earlier Several seconds arguments were held. Prior to pandemic covid -19 case was directed to be fixed for final arguments but the case could not be listed thereafter. The matter is related with departmental examination of the year 2011. Hence the case is directed to be listed on priority basis.   | No Urgency   |
| 61. | Bharat Lal<br>9431457101             | Rabindra Kumar Das | CWJC No. 21033/2018                   | Above noted case is for payment of salary to the petitioner and in spite of order of the District Magistrate Jamui although the petitioner has been working continuously and the petitioner is to solemnise marriage of his daughter.  | No Urgency   |
| 62. | Ray Saurabh Nath<br>9334059758       | Pappu Kumar        | CWJC no. 6601 of 2022                 | The State of Bihar is encroaching upon the land of the petitioner by erecting Yatayat Thana at Bodh Gaya although the State of Bihar has lost Title Suit as well as the Hon'ble Patna High Court has dismissed its intervention application for contesting suit against the petitioners over the land in question.   | May be mentioned before the respective Bench only where the matter is listed |
| 63. | Jitendra Kishore Verma<br>9334075632 | Mayadhish Roy      | I.A. NO. 01/2022 in S.A. No. 303/2021 | The I.A. No. 1 of 2022 has been filed seeking injunction against respondents inter alia restraining any sale, transfer or creating encumbrance over suit property, disturbing its possession by filling up earth etc. and for maintaining status quo which the respondents are forcibly trying to do on the spot being emboldened by the judgments impugned and hence the injunction | To be Listed for IA  |

|     |                                |   |                        |  |            |
|-----|--------------------------------|---|------------------------|--|------------|
|     |                                |   |                        | petition aforesaid is required to be heard at the earliest.  |            |
| 64. | Kunal Tiwary<br>9955238577     | Ravindra<br>Kumar                               | MJC No.<br>1980/2021   | Instant Contempt Application has been filed for non compliance of Order dated 04.01.2021 passed in CWJC No.- 5792/2018 whereby and where under Hon'ble Mr. Justice Chakradhari Sharan Singh has directed the Patna Municipal Corporation to pay all retrial benefit of the Petitioner along with interest 5% per annum from the date of his superannuation. In the Instant Case the Petitioner retired in year 2017 and is a cancer Patient but inspite of direction of the Hon'ble Court till date the retrial benefit of the Petitioner has not been paid. Instant matter is not listed before the Bench of Hon'ble Mr. Justice Chakradhari Sharan Singh, therefore Mentioning may be accepted for listing of the case before the bench of Hon'ble Mr. Justice Chakradhari Sharan Singh. | No Urgency |
| 65. | Ravi<br>Bhardwaj<br>8002267505 | The National<br>Seeds<br>corporation<br>limited | CWJC No.<br>21658/2019 | The present writ application has been filed for payment of the dues which the State of Bihar owes to the petitioner corporation for supply of seeds. The petitioner had supplied seeds to nearly 17-18 districts in State of Bihar but only one district has made the payment and rest are sitting tight over the matter. The petitioner has to in turn make payments to its supplier and that matter is also pending adjudication before the Apex Court. The matter has not been heard even once. Hence, the  | No Urgency |

|     |                            |                           |                        |  |            |
|-----|----------------------------|---------------------------|------------------------|--|------------|
|     |                            |                           |                        | urgency.   |            |
| 66. | Anju Jha<br>9430510154     | Renu Kumari               | MJC No.<br>179/21      | This MJC has been filed for non-compliance of the order dated 25.02.2020 passed by Hon'ble Anil Kumar ..... where by the director secondary education, patna has been directed to take decision on letter date 25.07.19 of RDD Darbhanga recommending payment dues salary to the petitioners at the earliest preferably without sixty days.<br>The petitioners are lady teachers of post of Girls High School Benipatti Madhubani and Direction no. has retired. The case may be listed on priority basis before ..... Bench.  | No Urgency |
| 67. | Pramod<br>Kumar Singh      | Mumtaj Hasan<br>Faizi     | CWJC No.<br>5611/2019  | This writ petition has been filed before this Hon'ble court for the Height of the road is increased as a result of which inhabitants are affected the same has been heard on 28.03.2019 and after hearing the parties his lordships was pleased to in the meantime status quo shall be maintained and fixed the case for relisting on 17.06.2019 under the appropriate hearing but not listed till date and now despite judicial order of this Hon'ble court the illegal construction work is going on so may be listed as a matter of very urgent, order dt. 28.03.2019. is attached. | No Urgency |
| 68. | Dinesh Kumar<br>7643833483 | Dinesh                    | MJC No.<br>1770/2021   | The opposite party no. 2 is a judicial officer who has committed contempt of the order dated passed in Cr. Misc. /2020 by Hon'ble Justice Chakradhari Sharan Singh.  | No Urgency |
| 69. | Anil Kumar<br>9431456498   | Prabhakar<br>Kumar Bharti | CWJC No.<br>19593/2019 | Petitioner is Sub-Inspector in the Bihar Police  | No Urgency |

|     |                                     |                        |                     |   |  |
|-----|-------------------------------------|------------------------|---------------------|---|--|
|     |                                     |                        |                     | Department. A departmental proceeding was Initiated against him and awarded punishment for two black marks without followed provisions of the Departmental Proceeding. Petitioner filed his writ petition on 17.02.2019 but same has been not listed before any Hon'ble Bench of this Hon'ble Court cause list at present. Even though not a single hearing has been modern present writ petition till day. May direct the registry to list this case in the cause list of this Hon'ble Court as earlier. |  |
| 70. | Garuru Shankar Prasad<br>9934683884 | Rameshwar Sao          | CWJC No. 14438/2014 | Respondent is trying to erect fence over the land in question and trying to disposes the possession of the petitioner. The matter most urgent and there is apprehension of quarrel for the same besides this the case is very old. Hence it is may place as early possible.   | No Urgency   |
| 71. | Durgesh Prasad Sinha<br>8757520492  | Satyendra Narain Singh | CWJC No. 17501/2018 | The said case is related to regularisation of service and case has been not heard one house as yet. Some petitioner have retired and some are going to be retained, hence urgent because the case. Because infructuous the all petitioner have retained.  | No Urgency   |
| 72. | Arghesh Kumar<br>9931838983         | Umesh Gara             | CWJC No. 7958/2016  | Earlier this case has been mentioned and ordered to be listed but till date no case has been listed. So it may be listed earliest.  | Details of when earlier mentioning allowed not given |
| 73. | Sunil Singh<br>9835271580           | Harendra Kumar Singh   | CWJC No. 3062/2020  | Petitioner is an officer of the state Home guard. Grave financial loss is being suffered by him an account of a case which was ..... instituted. He is not keeping good health and the impugned order in financially burdening him.   | No Urgency   |

|     |                                   |                           |  |  |   |
|-----|-----------------------------------|---------------------------|--|--|---|
|     |                                   |                           |  | Due to have health problems his needs have multiplied. The case was listed on 28.02.20 in the regular list but since then it has not even come on consolidated list. It is humbly prayed that it may be listed urgently before appropriate bench next week.  |   |
| 74. | Arghesh Kumar<br>9931838983       | Janardhan Rai             | CWJC No.<br>4254/2019                            | The matter was lastly heard by bench of this Hon'ble court on 20.05.21. The pleading is complete in this court and matter is an urgent one since life of the petitioner the pending on the ..... from the pond in question and it was directed to place for admission on 21.06.21 but till then matter is pending.   | Office to verify and list as per judicial order |
| 75. | Rajiv Ranjan Kr Pandey            | Radha Krishana choudhary  | MJC No.<br>410/2022                              | This aforesaid petition filed for ..... of C. Misc. No 56/2021 to its original filed which has been dismissed for default due to non-appear of the ..... by the order of Hon'ble Mr. Justice Nawneet Kumar Pandey on 23.02.2022.   | To be Listed for restoration                    |
| 76. | Bhola Kumar<br>9334143982         | Ram Nandan Singh          | I.A. No. 3/2022<br>In M.A. No.<br>405/2016       | The appellant and his family member are being forcibly dispossessed from their dwelling house in which they are living with their family member since long.  | To be Listed for IA                             |
| 77. | Arif Daula Siddiqui<br>7061652785 | Ganesh Electrical Trading | I.A. No.<br>01/2020<br>In CWJC no.<br>18389/2017 | That the present interlocutory- application is being filed seeking leave of this Hon'ble Court to withdrawn the present C.W.J.C. No.18389 of 2017 (Shri Ganesh Electrical Trading Versus The East Central Railway & Others) from this Hon 'ble Court. Hence seeking leave for listing of said interlocutory application as well as C. W.J.C. No.18389 of 2017. | To be Listed for withdrawal                     |
| 78. | Vinay Kumar Mishra                | Soni Kumari               | CWJC No.<br>10730/2018                           | In place of petitioner respondent have selected  | No Urgency                                      |

|     |                                     |                           |                  |  |              |
|-----|-------------------------------------|---------------------------|------------------|--|--------------|
|     | 9835490350                          |                           |                  | other candidate for the post of Anganwari Sevika in the ward No. 2 of the ..... Panchayat. Petitioner gave general representation to the authority concern but all went in vain and petitioner is on road. Case is of 2018 and some of the cases filed after this has been heard so petitioner is right in depression.   |              |
| 79. | Pranav Kumar                        | Sunita Jaiswal            | CWJC No. 71/2020 | The petitioner was in Non Gazetted Service in the Social and Welfare Department, Government of Bihar. In this case, Petitioner has been terminated from service on the ground of one day absence from duty and the termination has been done without giving proper opportunity of defence to the petitioner. The appellate authority has not considered the case of the petitioner and upholds the dismissal order of disciplinary authority. The case of petitioner is covered by a Judgment of this Hon'ble Court delivered in CWJC No.- 19411 of 2015 Meena Devi Vs. The state of Bihar & Ors. and upheld in LPA No. 528 of 2019. The Petitioner is starving for no fault on his part. The matter is urgent hence; it may kindly be taken up at the earliest. | To be Listed |
| 80. | Anjani Kumar Sinha No. 1 9431434028 | Dr. Surendra Prasad Singh | MJC no. 327/2021 | That the present Contempt application, arising out of C.W.J.C. No.21565 of 2019, has been filed by the petitioner for issuance of a proceeding under the court of Contempt Act .against the Opposite Parties especially the Opposite Party No.2 for non compliance of order dated 19.12.2019 passed Hon'ble  | No Urgency   |

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|-----|----------------------------------|-------------------|---------------------|---|------------|
|     |                                  |                   |                     | Mr. Justice Ashutosh Kumar directing to conclude the pending departmental proceeding against the petitioner within a period of three months but the same has not been complied till date even after lapse of more than two years though the enquiry report has already been submitted exonerating the petitioner of the alleged charges in September, 2018 itself, hence the present case may kindly be listed under the heading for Admission/Orders before the appropriate Bench. |            |
| 81. | Rajeev Kumar Singh<br>9431022601 | Nasoria khaton    | CWJC No. 486/2020   | Instant writ application was filed for the issuance of direction to respondents to complete the selection process of Anganbari Sevika in the light of the order of DPO (ICDS) Araria but still nothing has been done in this regard.  | No Urgency |
| 82. | Rajeev Kumar Singh<br>9431022601 | Chandradeep Mahto | CWJC No. 9035/2018  | The instant writ application was filed on 12.04.2018 for quashing of order dated 01.12.2016 issued by the deputy development commissioner Madhepura by which contract appointment of petitioner on the post of typist cum-clerk has been cancelled without prior approval of the Board and without giving opportunity of hearing. Since 16.03.2020 the matter is where in the list.   | No Urgency |
| 83. | Subodh Kumar<br>9931291840       | Umesh Jha         | CWJC No. 14454/2017 | That petitioner filed this writ petition for cancellation of the sale deed no. 3974 dt. 16.7.16 and Jamabandi No. 243 which is public land (... Garmajarua) situated in Mauza Rudauli. This matter is not listed before any bench. Therefore kindly list this matter  | No Urgency |

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|     |                              |  |                        | urgently.   |                              |
| 84. | Subodh Kumar<br>9931291840   | Bhagirath Prasad                       | L.P.A. No. 1229/2019   | That the petitioner is trained panchayat teacher and working continue on this post for 13 years and order passed in C.W.J.C. No. 10542/17 by this Hon'ble Court against the petitioner & Petitioner challenge this order vide L.P.A. No. 1229/19. Therefore kindly list this matter urgently.   | No Urgency                   |
| 85. | Kundan Rathore<br>7779855582 | Vimal Kumar Dikshit @ Mithu Babu & Ors | MJC No. 874/18         | Matter relates to restoration of F.A. 6/17 which was stood dismissed for DFD on dated 01/02/18. So kindly restored the same. Therefore it may be listed on appropriate heading as urgent matter for its restoration.  | To be Listed for restoration |
| 86. | Dr. Kislay<br>9155564555     | Prabhakar Kumar                        | CWJC No. 515 of 2020   | The petitioner is young man who has been awarded for KSK Retail Outlet dealership of Indian Oil Corporation Ltd. in lot system in 2017 which has been rejected arbitrarily and maliciously by the respondents causing great loss, injury and mental agony. Counter Affidavit and supplementary Counter Affidavit have already been filed on 31.07.2018 and 15.04.2019 respectively. The petitioner is suffering ruining his career in the facts and circumstances of the case. Now much time has lapsed, and the career of the petitioner is at stake, thus it is prayed to consider it sympathetically and be pleased to direct the office to list the case on urgent basis for the needful. | No Urgency                   |
| 87. | Dr. Kislay<br>9155564555     | Prerna Kumari                          | CWJC No. 16491 of 2018 | The aforesaid writ application has been preferred by the petitioner for being paid her arrears of salary in compliance of   | No Urgency                   |



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|-----|--------------------------|---------------|---------------------------|--|------------|
|     |                          |               |                           | <p>order of this Hon'ble High Court dated 27.06.2011 passed in C.W.J.C. No. 16198/2007 (Prerna Kumari VS The Chairman, B.P.S.C., Patna &amp; Ors.) and further to consider and give the petitioner notional appointment &amp; notional seniority with arrear and all other consequential benefits. Counter Affidavit has already been filed on 14.12.2018. but the case has never been listed as yet in the Daily Cause List. The petitioner is suffering ruining her career in the facts and circumstances of the case.</p> <p>Now much time has lapsed, and the career of the petitioner is at stake, thus it is prayed to consider it sympathetically and be pleased to direct the office to list the case on urgent basis for the needful.</p> |            |
| 88. | Dr. Kislay<br>9155564555 | Ranjana Sinha | CWJC No.<br>23289 of 2018 | <p>The aforesaid writ application has been preferred by the Petitioner for a direction to the respondents to consider and give the petitioner notional appointment &amp; notional seniority with arrear of salary and all other consequential benefits. Counter Affidavits have already been filed but the case has never been listed as yet in the Daily Cause List. The petitioner is suffering ruining her career in the facts and circumstances of the case.</p> <p>Now much time has lapsed, and the career of the petitioner is at stake, thus it is prayed to consider it sympathetically and be pleased to direct the office to list the case on urgent basis for the needful.</p>   | No Urgency |

|     |                                   |                   |   |  |  |
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| 89. | Ashutosh Kumar Jha                | Sant Kumar Pandey | CWJC No. 8722 of 2019                       | That the petitioner retired on 30.04.2011 from the post of peon in Nagar Parisad Madhubani. But till date nothing has been paid to the petitioner. Hence the matter is urgent.   | No Urgency   |
| 90. | Ashutosh Kumar Jha                | Ganesh Mishra     | CWJC No. 98 of 2021                         | That the petitioner for promotion with all the consequential benefits to the post of live stock Assistant, Live stock supervisor and live stock inspector w.e.f. petitioner have been given promotional benefits. Hence the matter is urgent.                            | May be mentioned before the respective Bench only where the matter is listed |
| 91. | Ashutosh Kumar Jha                | Vijay Ram         | CWJC No. 14939 of 2018                      | That the petitioner regularizes the service of the petitioner on the post of sweeper at Main branch State Bank of India. Hence the matter is urgent.   | No Urgency   |
| 92. | Ashutosh Kumar Jha                | Raushan Mandal    | CWJC No. 14622/2018                         | That the petitioner's father employee of Nagar Parisad Madhubani on the post of Safai Karmchari, but unfortunately died on 11.06.2004. The petitioner has time to time approached on compassionate appointment.  | No Urgency   |
| 93. | Ashutosh Kumar Jha                | Shakuntla Devi    | CWJC No. 3679 of 2018                       | Wife of the petitioner, husband died on 19.03.2008. The husband of the petitioner was employee of State Bank of India and posted as part time sweeper on 22.09.1979 in Main Branch, Madhubani and extent to full time service on 10.01.2006. Hence the matter is urgent. | No Urgency   |
| 94. | Prashant Kumar<br>9039608657      | Dr. Asad Hasan    | MJC No. ....../2022<br>EC-BRHC01-26719-2022 | Permission for ignoring defects has been sought on 06.04.22 and the same has been filed on 07.04.22 but till date Case number has not been generated.  | Office to verify   |
| 95. | Arvind Kumar Sharma<br>8709006810 | Ashok Kumar       | CWJC No. 11295/18                           | The petitioner is Nayay Mitra (Adv) The case is earlier mentioned and listed on 20.12.019 before   | No Urgency   |

|     |                                       |                            |                        |  |                     |
|-----|---------------------------------------|----------------------------|------------------------|--|---------------------|
|     |                                       |                            |                        | Hon'ble Mr. Justice Chakradhari Sharan Singh till that out of list. The matter is Sarpanch refused rejoining of the petitioner (Because illegally demanded 50,000/- as gratification) Then the U.P. Sarpanch accepted the joining but the respondent illegally show vacate the post from 24.4.015. Salary stops. Facing difficulty so urgent listed as soon.   |                     |
| 96. | Satyendra Narayan Singh<br>9308588626 | Ratneshwar Kumar           | CWJC No.<br>4613/2019  | Matter relates with consideration of candidature of petitioner within reserved quota for the dependents of declared freedom fighter, sonly the petitioner would become overage although deserves to be appointed fulfilling all the criteria of the advertisement for the appointment on the other hand same benefits has been given to the other similarly situating candidates.<br>Now the pleadings are complete in compliance of the order dated 27.3.2019 passed by the Hon'ble Mr. Justice Ashutosh Kumar. | No Urgency          |
| 97. | Jitendra Prasad Singh<br>9430955173   | Jaya Kumari Singh and Ors. | F.A. No.<br>668/1995   | In this appeal, receiver appointed by this Hon'ble court died, therefore I.A. No. 52/2021 has been filed for appointment of receiver as properties in question is not safe in absence of receiver, matter is urgent so this case may be listed for orders on petition.   | To be Listed for IA |
| 98. | Bijay Shankar Choubey<br>9304645352   | Indira Sharma              | CWJC No-<br>23178/2019 | The abovementioned application has been filed for direction upon the respondents to select and appoint the petitioner under remaining post of 34540 teacher for which the petitioner is eligible candidate but the respondents have not  | No Urgency          |

|      |                                     |                        |                            |  |  |
|------|-------------------------------------|------------------------|----------------------------|--|--|
|      |                                     |                        |                            | figured the name of the petitioner in the list.  |  |
| 99.  | Bijay Shankar Choubey<br>9304645352 | Amit Kumar Singh & Ors | Token no(MJC)-7994/2020    | The abovementioned application has been filed for non compliance of the order passed on Writ application in which subject matter was payment of dues salary. The order of the Hon'ble Court has not been complied with till now. Hence this case may kindly be heard on priority basis.  | No Urgency   |
| 100. | Bijay Shankar Choubey<br>9304645352 | Surya Kuer             | Token No. (CWJC) 7970/2020 | The abovementioned application has been filed against the order of the DLAO, Rohtas whereby and whereunder he has rejected the claim of the petitioner for the interest on the Award amount which was paid after 6 years of delay. The petitioner is old widow lady and hence this case may kindly be heard on priority basis.     | No Urgency   |
| 101. | Bijay Shankar Choubey<br>9304645352 | Ved Prakash Pathak     | CWJC. No. 20205/2018       | Matter is relating to land encroachment. The Govt. has constructed the road on the land of the petitioner without following the procedure under law.   | No Urgency   |
| 102. | Bijay Shankar Choubey<br>9304645352 | Ajay Kumar             | CWJC. No.19713/2019        | Matter is relating to non selection in school service. The instant matter was heard on 24.09.2019 and notice was issued to private respondent and case was fixed on 23.10.2019 but after passing a long period of time the case is not listed and is out of list. Hence the case may kindly be listed and heard on priority basis. | No Urgency   |
| 103. | Bijay Shankar Choubey<br>9304645352 | Shakuntala Singh       | CWJC. No. 18001/2021       | Matter is relating to retirement dues. The petitioner is widow lady of the deceased employee.  | May be mentioned before the respective Bench only where the matter is listed |

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| 104. | Bijay Shankar Choubey<br>9304645352 | Radha Krishna Vajpayee              | CWJC. No. 6250/2017           | Matter is relating to payment of the salary of dismissal period. The service of the petitioner was restored by the order of the Hon'ble High Court but the respondent are not making the payment of salary of that dismissal period. The petitioner is 72 years old and suffering from several disease. Hence the present case may kindly be listed and heard on priority basis. | No Urgency   |
| 105. | Bijay Shankar Choubey<br>9304645352 | Shahanawaj Ansari                   | CWJC. No. 3685/2018           | Matter is relating to termination from school service. Hence the present case may kindly be listed and heard on priority basis.  | No Urgency   |
| 106. | Bijay Shankar Choubey<br>9304645352 | Vinod Kumar and anr.                | CWJC. No. 1655/2018           | The present matter is fully covered with the order passed in CWJC. No. 16939/2018 dated 11.07.2019. hence the present case may kindly be disposed in the light off the order passed in the abovementioned case.  | No Urgency   |
| 107. | Bijay Shankar Choubey<br>9304645352 | Rasna Kumari                        | MJC. (Contempt) No. 5365/2019 | The abovementioned application has been filed for non compliance of the order passed by the Hon'ble Court passed on CWJC. No. 17380/2018 which has not been complied with till date.   | No Urgency   |
| 108. | Md. Ataul Haque<br>9835082113       | Chandan Kumar                       | CWJC. No. 4366/2020           | Petitioner was dismissed from the service on 21.09.2019 on the ground that his certificate is forged whereas vide annexure 9 of the writ petition petitioner was passed from 1 <sup>st</sup> Division by the Bundelkhand University Jhansi (U.P)   | No Urgency   |
| 109. | Prabhat Prasoon<br>9122123123       | Brahmdeo Singh @ Brahmdeo Pd. Singh | CWJC. No. 5950/2021           | Other side is bent upon demolishing the standing crop of the petitioner which has been raised on huge .... the petitioner is a poor man and the standing crop is the only source of his livelihood so matter is very   | May be mentioned before the respective Bench only where the matter is listed |

|      |                                    |                        |   |  |  |
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|      |                                    |                        |   | urgent.  |  |
| 110. | Surya Narayan Poddar<br>9835266979 | Karuna Kumari          | I.A. No. 3<br>IN<br>CWJC. No.<br>366/2010 | The matter relates to service. It is more than 12 yrs. old case. Age is expiring<br>So matter will become infructuous as such it is very urgent.   | To be Listed for IA                    |
| 111. | Mr. Kumar Kaushik<br>9162920850    | Kailash Kumar and ors. | C.W.J.C. No.<br>14387/ 2019               | The writ application has been filed inter alia against the order dated 09.05.2019 whereby and where under the representation filed by the petitioners for allowing them to participate in the Physical Test for filling up the vacant groupA posts pursuant to the advertisement number 07070114 dated 01.09.2014 has been rejected by the respondent authorities. The respondents have only appointed only about 200 persons against more than 1000 advertised vacancies. The State of Bihar had proposed to conclude the selection process for filling up of 841 vacancies on the post of Sub Inspector through selection process initiated vide advertisement of year 2014 in its affidavit filed before the Hon'ble Supreme Court recorded in order dated 05.05.2017 passed in W.P. (c) No.183/2013 in which the Hon'ble Apex Court was monitoring the recruitment to Police Services. The Hon'ble Apex Court had directed the State to fill up the advertised posts in terms of the undertaking given by the State but the respondents have not filled up the advertised posts despite availability of successful candidates. | No Urgency                             |
| 112. | Vijay Kr. Singh<br>9905384077      | Sanju Narayan          | E-filing No.<br>29611/2022                | The house of the petitioner including ..... situated in plot no. 309 is going to   | To be Listed once case no is generated |

|      |                                   |                         |  |   |                        |
|------|-----------------------------------|-------------------------|--|---|------------------------|
|      |                                   |                         |  | demolish by the respondent Municipal corporation Patna only three days notice served to the petitioner. The house of the petitioner was constructed only about 2 Katha 7 dhur and 6 Durki. But ..... respondent are adamant to demolish .....<br>So, this case may be heard on priority basis.  |                        |
| 113. | Binod Kumar<br>9835641445         | Jawahar Shah            | MJC. No.<br>4329/2019 IN<br>CWJC. No.<br>3674/2019 | By order dated 27.02.2019 passed in CWJC. No. 3674/2019 direction was issued for taking decision ..... the representation of petitioner within eight weeks. Till the date no decision was taken by apposite party no. 6 only guidelines is being called for ..... the present matter may be taken, upon priority basis.   | No Urgency             |
| 114. | Priyanka<br>8340655287            | Meena Kumari            | CWJC<br>7735/2017                                  | The Matter is extraordinary urgent. The petitioner is being denied office of Principal Incharge. The case is about placing the petitioner in Inferior Cadre. She is being deprived of her salary since 10 years. She is getting half salary and she has been replaced as Principal Incharge from Bankipore Government Girls Senior Secondary School, Patna. The petitioner is fully entitled to get her full salary and she should be treated to the substantive cadre of the same. The matter was heard on number of occasions by Hon'ble Mr. Justice Mohit Kumar Shah but it was adjourned and has not being posted thereafter. | No Urgency             |
| 115. | Dhananjay<br>Mishra<br>9334171350 | Sanjay Shaw<br>and Ors. | CWJC. No.<br>8187                                  | Petitioner s are in urgent need of land for their residential purpose, the petitioners hope that their  | Case year<br>not given |

|      |                                  |                              |                     |  |  |
|------|----------------------------------|------------------------------|---------------------|--|--|
|      |                                  |                              |                     | land will be released by the order of this Hon'ble High Court.   |  |
| 116. | Praveen Kumar                    | Bini Prasad Khemka           | CWJC. No. 5282/2022 | Petitioner is a medicine dealer. His 168 kardon of medicine has been sealed in a warehouse of Transport company in relation to excise case. Petitioner is neither accused or any way related to alleged case. the medicine will be expired soon.   | May be mentioned before the respective Bench only where the matter is listed |
| 117. | Sudhir Kumar Singh<br>8825342098 | The State of Bihar and Ors.  | LPA. No. 1254/2016  | The respondents herein are among the list of 34500 recommended teacher candidates which was approved by the Hon'ble apex court and there was a categorical direction of Hon'ble supreme Court that the aforesaid teachers shall not be disturbed in any manner. Despite the fact they have been removed from service vide order contained in Memo No. 915 dated 30.06.2014 of the District Education Officer, Jamui. The respondents herein filed a writ application vide CWJC. No. 16580 of 2014 which has been disposed of vide order dated 12.04.2016 with a direction to reinstate the petitioners (respondents herein) if their case were covered by petitioners of CWJC. NO. 6753/2014. Instead of complying the order of this Hon'ble Court the State of Bihar filed the present appeal which is being pending for six years and the respondents herein have not been reinstated till date. Hence, the present memo of appeal may be heard on priority basis. | No Urgency   |
| 118. | Mr. Kanishk Sinha<br>9830647300  | Kanishk Sinha<br>(In Person) | MJC. No. 327/2022   | The petitioner has filed the instant contempt application for violation of   | To be Listed before the assigned   |



|      |                                      |                           |                       |  |                                    |
|------|--------------------------------------|---------------------------|-----------------------|--|------------------------------------|
|      |                                      |                           |                       | Hon'ble Supreme court judgment by issuing warrant of arrest without complying 41A of Cr. P.C. in a deliberate .....  | Bench in order of seniority        |
| 119. | Brisketu Sharan Pandey<br>9430887359 | Shirdi Sai Electrical Ltd | CWJC No. 5435 of 2020 | The petitioner company despite discharging its tax liability by filing GST Returns with late fine has been issued bank attachment orders for the period for which the returns have been filed and accepted by department with late fine. The case was last heard on 23.06.2020, was directed to be listed on 15.07.2020, The case has not been listed thereafter. The case may be listed for hearing out of turn as despite filing the GST returns and discharging the Tax liability demand raised on basis of ASMT-13 has not been recalled by the Respondent department. | To be Listed as per judicial order |
| 120. | Nadimul Hasan<br>9955249163          | Muneshwar Singh           | M.J.C. No. 1366/2020  | The respondents have not complied the order dated 10.7.2019 passed in CWJC No. 13762 of 2019 by Hon'ble Mr. Justice Anil Kumar Upadhyay payment of arrears of salary. The petitioner is in sheer need of money as his wife and son both are ill and under treatment.   | No Urgency                         |
| 121. | Mr. Prashant Sinha,<br>9334142016    | Nand Kishore              | CWJC No.9972/2017     | The petitioner despite being eligible has been deprived from selection on the post of Pharmacist while many ineligible persons who did not have the qualification were appointed in illegal manner. The petitioner is waiting for his appointment as he has been deprived from selection in illegal manner. This Hon'ble Court had directed for listing of the case within top SO case vide order dated  | No Urgency                         |

|      |                                   |                                 |                     |   |                     |
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|      |                                   |                                 |                     | 10.10.2018 but the case did not come on list. Copy of the order is enclosed. The case may be taken up urgently.   |                     |
| 122. | Md. Nadim Seraj<br>9835065278     | Adya advertiser Private Limited | CWJC. NO. 9020/2017 | An I.A. No. 01/2019 filed for release of earnest money of Rs. 9 lakhs and odd, deposited for three years contract which culminated in December 2018. Despite repeated letter/notice, Respondent Railways are not releasing the EMD. The Petitioner is a Small Contractor is in dire need of money kept by the Respondents sans any legal authority even during this Pandemic. Need urgent hearing of this case. | To be Listed for IA |
| 123. | Mr. Parth Gaurav<br>8083614777    | Hareram Tiwari                  | CWJC. No. 5583/2022 | D.M. sitting as Public Grievance Redressal Officer has ordered for demolition of returning wall which would actually result in falling of the houses standing over the chores of the returning wall. Therefore the matter may kindly be listed at the earliest.   | To be Listed        |
| 124. | Mr. Dhananjay Kumar<br>6201606428 | Purushottam Kumar               | MJC. No. 4252/2019  | This contempt petition filled on 01-10-2019 but never been listed before court. The petitioner was declared successful for being appointed on the post of constable. Hon'ble court directed to consider their case for appointment vide CWJC 126 of 2013. However, the state Govt did not consider their case.  | No Urgency          |

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| 125. | Mr. Dhananjay Kumar<br>6201606428 | Rana Santosh Kumar Singh | CWJC. No. 20212/2018       | The petition was filled on 18-Sep-2018 .But It has not been listed even once. The petitioner is seeking appointment on compassionate ground .His father was the sole earning member of his family .He filled representation before authorities to consider on his application for compassionate appointment .But respondent authorities did not take any decision on his application. Petitioner is seeking mandamus commanding respondents to take decision on his application within a time frame. I would pray your Lordships to kindly hear the petition at the earliest.  | No Urgency   |
| 126. | Manoj Kumar Jha<br>9835816576     | Agam Prasad Srivastva    | C. W.J.C No. 20058 of 2011 | The petitioner has filed present writ for quashing the order dated 03.09. 2009 passed by disciplinary authority by which the petitioner has been removed from service of the bank as well as the order appellate authority elated 02.04.2011 by which the punishment awarded to the petitioner has been upheld. The Writ Petition was heard on 17.11.2011and time was granted to file counter affidavit and it was ordered to be listed after eight weeks. The case thereafter has not been listed before Hon'ble court. ( order enclosed)<br>The age of the petitioners is now 63 years and nothing has been paid by the Bank to the petitioner. The case may be listed on priority basis for hearing . | To be Listed |
| 127. | Brijkishor                        | Manorma                  | MJC. No.                   | The aforesaid case is filed  | No Urgency   |

|                         |  |  |  |   |  |
|-------------------------|--|--|--|---|--|
|                         | Mishra<br>9835665939                     | Verma                                  | 1392/2020  | on 01.09.2020 for initiation of contempt proceeding but up till now it has not been listed for it's hearing So, it may be heard after listing the same on daily cause list.   |  |
| 128.                    | Ashhar<br>Mustafa<br>+9180 02 378<br>361 | Ravi Ranjan<br>Kumar                   | CWJC No.<br>4127 /2022                           | The present writ application has been filed seeking implementation of the order dated 27.08.2021 by which the land and Revenue Department directed for filing the vacant post against five posts from the Waiting List Candidates which included the petitioners. However, in absolute disregard to the earlier promise dated 27.08.2021, the Respondent Authorities without any cogent reason cancelled the said order to the disadvantage of the petitioners after the filing of this case on 01.03.2022 The petitioners are genuine candidates with bonafide credentials who were in the waiting list and were given assurance by the state for appointment to various posts under the impugned order. Also, the Respondent has directed for fresh process of appointment which has prejudiced the present petitioners and other previously qualified. Hence, this request for urgent out of turn listing and hearing. | May be mentioned before the respective Bench only where the matter is listed |
| <b>CRIMINAL MATTERS</b> |  |  |  |   |  |
| 129.                    | Jitendra<br>Prasad Singh<br>9430955173   | Ram Binay<br>Singh and Ors.            | Cr. Misc. No.<br>25852/2017                      | This is tied-up case of Hon'ble Mr. Justice A. Amanullah, so this case may be listed for admission before appropriate bench on tomorrow.  | Office to verify and to be listed in order of seniority if bail.             |
| 130.                    | Mr.<br>Abhimanyu<br>Sharma               | Ratan Lal @<br>Ratan Prasad<br>Kashyap | Cr. Appeal No.<br>420 of 2019<br>(D.B) (I.A. No. | That the present Interlocutory Application is for the grant of provisional  | To be Listed for provisional   |

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|------|---------------------------------|---|--|--|--|
|      | 9835286631                      |   | 1 of 2022)   | bail of the appellant as marriage of the appellant's youngest son is fixed on 28.04.2022.  | bail   |
| 131. | Bhaskar Shankar<br>9430510969   | Sonu Kumar                                  | I.A. No. ..../2022 IN Cr. Appl. (D.B) No. 453/2018 | The aforesaid I.A. may be listed for hearing on bail of suspension of sentence as appellant in jail since 21.07.2015.  | To be Listed subject to the availability of digitized record |
| 132. | Bhaskar Shankar<br>9430510969   | Rajiv Sah                                   | I.A. No. 02/2021 Cr. Appl. (D.B) No. 692/2017      | The aforesaid I.A. may be listed for hearing on point of suspension of sentence as appellant in jail since 03.06.2014.   | To be Listed subject to the availability of digitized record |
| 133. | Sanjay Kumar Jha<br>9470084609  | Lalu Yadav                                  | Cr. Appl. No. 13/2016(D.B) I.A. No. 01/2020        | In this case appellant is in jail since about seven and half years. So, matter is urgent.<br>(conviction u/s 302/34 IPC and u/s 27 of Arms Act. and u/s 314 of prevention of witch practice Act. Sentence R.I. for life and fine of Rs. 50,000/ u/s 302/34 IPC.<br>R.I for 3 yrs. u/s 27 of Arms. Act and imprisonment of 3 months and 4 months u/s 3&4 of prevention of witch practice Act.<br>In jail – after conviction – since 10.10.2015 (about six and half years) Before conviction – about one year<br>Total in jail – about seven and half years. | To be Listed subject to the availability of digitized record |
| 134. | Bimlesh Kumar Jha<br>9334129928 | M/S Raas @ Rass Homes Private Ltd. And Ors. | Cr. Misc. no. 9479/2017                            | The petitioner is praying for listing the Cr. Misc. No. 9479/2017 which is pending since 23.02.2017 against the order of cognizance in complaint case.   | No Urgency   |
| 135. | Bimlesh Kumar Jha<br>9334129928 | M/S S.R. Enterprises and Anr.               | Cr. Misc. No. 13828/2017                           | The petitioner is praying for listing the Cr misc. no. 13828/2017 which is pending since 20.03.2017 against the order of cognizance in complaint case.   | No Urgency   |
| 136. | Bimal Kumar<br>9431206494       | Jugru Rishi @ Santosh Rishi                 | Cr. Misc. No. 50918/2021                           | In this case, case dairy was called for on 21.03.2022 and same has been received   | Office to verify and comply the                              |

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|      |                                    |                                |   | on 29.03.2022, thus this case may kindly be listed for further hearing.  | judicial order   |
| 137. | Kaushal Kumar Singh<br>9431441145  | Ritesh Kumar                   | I.A. No. 02/2022 IN Cr. Appl. (D.B) No. 1274/2018                             | (a) Petitioner's earlier I.A. No. 01/2020 for bail has been rejected on 24.03.2021 with observation as rejected "for the present"<br>(b) petitioner/appellant is in custody for about 4 yrs.<br>(c) not named in FIR and only alleged as a mute accomplice of other co-convicted persons.  | To be Listed subject to the availability of digitized record                 |
| 138. | Binay Kumar<br>9934910504          | Md. Sahmood                    | Cr. Appl. (S.J) No. 2387/2019   | Aforesaid appeal has been admitted and record was called for which has already been received. It may kindly be listed under heading for orders.  | To be Listed subject to the availability of digitized record                 |
| 139. | Abhay Kumar Singh<br>9470020103    | Brij Bhan Sah                  | Cr. Appl. (S.J) No. 85/2008   | That during the pendency of this appeal the appellant Brij Bhan Sah died on 29.06.2019, as such this case has abated. Supplementary affidavit to this affect ..... death certificate was filed on 14.08.2019. due to sand dispute the occurrence took place .....<br>This case may be listed for order before appropriate bench<br>For orders next week before appropriate bench.  | To be Listed subject to the availability of digitized record                 |
| 140. | Rudrank Shivam Singh<br>9643159679 | Chandra Shekhar Kumar and anr. | Cr. Misc. no. 17294/2022 (listed at Serial no. 2562 in the consolidate list.) | The two petitioners are accused in a case for offence under Section 406, 409 r.w. 34 I.P.C. Their aforesaid anticipatory bail is pending consideration. The two petitioners are officials of Raxaul Nagar Parishad and have been implicated in the present case on no allegations. The petitioners are not under suspension or notice in any departmental proceeding on account of this criminal case and hence have to attend office.<br>They are under threat of | May be mentioned before the respective Bench only where the matter is listed |

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|      |                               |   |   | being arrested. Hence the urgency.  |   |
| 141. | Ravi Bhardwaj<br>8002267505   | Nimil Kishore                               | Cr. Misc. no. 20420/2020 (Anticipatory Bail)                                    | The present anticipatory bail application was filed on behalf of the petitioner in a case in which his own brother was the informant. There was a case filed in earlier point of time by the petitioner's mother against the informant of the present case. The case was heard by this Hon'ble Court and order of no coercive step was passed vide order dated 29.09.2020. The case was listed on 12.01.2021 and thereafter it has not been listed. The parties have now compromised the case and a compromise has been filed before the learned Court below. Hence, the urgency. | Office to verify and to be listed as per seniority      |
| 142. | Shilpi Keshri,<br>8987365744  | DEV KANT SAH @ DEVKANT KUMAR.               | CR. APP (S.J)776/2022   | THAT THE PRESENT BAIL APPLICATION HAS BEEN FILED FOR THE GRANT OF REGULAR BAIL IN CONNECTION WITH MOHIUDDIN NAGAR, P.S. CASE NO. 267 U/S-14-A-2 SC/ST SC /ST ACT (AB). That the wife of the petitioner is seriously ill and has been referred to higher centre. The petitioner is the only bread owner of the family.   | Office to verify and to be listed in order of seniority |
| 143. | Rupesh Kumar<br>8809469340    | Aditya Kumar                                | Cr. Misc. (Token) No. 19777/2022  | This case has been filed and token number generated on 02.04.2022. but till date case has not registered. Kindly register the case and place before the Hon'ble Bench.  | Office to verify  |
| 144. | Uma Kant Mishra<br>9835641752 | Rajesh Kumar Yadav@ Rajesh Yadav and others | Cr. Misc. No.25065/2014 (Modification) (Arising out of Cr. Misc. No. 1402/2014) | This Cr. Misc. No.25065/2014 has been filed for modification of the order dated 04.04.2014 passed by this Hon'ble Court in Cr. Misc. No.1402/2014. The aforesaid Modification petition bearing Cr. Misc.  | To be Listed for modification                           |

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|      |                                  |  |                                 | No.25065/2014 has been dismissed for non prosecution on 25.11.2020; thereafter petitioners filed Restoration application bearing Cr. Misc. No.22911/2021, which has been allowed vide order dated 28.07.2021 and accordingly Cr. Misc. No.25065/2014 is restored to its original filed passed by Hon'ble Mr. Justice Ashutosh Kumar, therefore, this case may be heard on urgent basis. |   |
| 145. | Anil Kumar Singh<br>9835233506   | Bhola Yadav                              | Cr. Appl. (D.B)<br>No. 611/2021 | On the last occasion on 07.03.2022 the Hon'ble Court directed to list this case after three weeks after remove the defects. The counsel of the appellant removed the defects but the said case is not listed. Hence this case may be listed before the appropriate bench, the appellant is in custody since long.   | Office to verify  |
| 146. | Mr. Arun Kumr Lal<br>9572113245  | MRS HUMIAO ;<br>AND 2 )<br>Kanishk Sinha | EC-BRHC01-<br>27226-2022        | The Hon'ble Supreme Court directed the High Court to hear the petition u/s 482 of Cr. P.C. within the next 10 days, but due to some defects the petitioner have to refile the same ..... the liberty, as such it is stated hearing of petitioner u/s 482 Cr. P.C. was not ..... on merits as directed as such it is prayed to list the .....  | Office to verify and to be listed once the case no is generated |
| 147. | Rajiv Ranjan Singh<br>9430600391 | Dharam Thakur @<br>Dharam Kr. Thakur     | Cr. Misc. No.<br>69581/2021     | Prayer for regular bail of the petitioner was earlier rejected by Hon'ble Mr. Justice Anil Kumar upadhyay with observation that he may renew his prayer for after ..... Nine month. But none..... of the Hon'ble bench, the case be listed before any appropriate bench, because the petitioner in custody  | To be Listed before the appropriate Bench in order of seniority |



|      |                                       |  |                                 |   |  |
|------|---------------------------------------|--|---------------------------------|---|--|
|      |                                       |  |                                 | since 10.06.2020.   |  |
| 148. | Rudrank<br>Shivam Singh<br>9643159679 | Kashinath<br>Prasad                        | Cr. Misc. No.<br>17635/2022     | <p>The petitioner has filed his anticipatory bail in a case section 406. 409 r.w. 34, the petitioner at the relevant time was the Upsabhapati of Raxaul Nagar Parishad. However was removed as such on 03.07.2020 in a motion of no confidence. Hence he was not involved in the decision making process for purchase of land for Butcher Khana.</p> <p>The petitioner suffers from acute heart ailment and is aged about 63 years. The police has been chasing him and he is not residing in his house since then, as a consequence of which his heart ailment has been aggravated. Hence the urgency.</p> | May be mentioned before the respective Bench only where the matter is listed |
| 149. | Rajeev Kumar<br>Sinha<br>9973616364   | Dhanjee<br>Noniya @<br>Dhan Babu<br>Noniya | Cr. Appl. (D.B)<br>No. 463/2021 | For hearing on bail first time in the present appeal. In compliance of this Hon'ble Court order dated 21.08.2021 the L.C.R has been received, hence urgent posting of present case desired for hearing on bail on behalf of the appellant.  | To be Listed subject to the availability of digitized record                 |
| 150. | Ashok Kumar<br>Mishra<br>9431094655   | Chandan Rai<br>@ Chandan<br>Kumar          | Cr. Misc. No.<br>2492/2022      | <p>The mother of the petitioner is suffering from various ailments. She is 75 yrs. old.</p> <p>A supplementary affidavit has been filed on this regard. This case may be heard out of turn any day.</p>   | May be mentioned before the respective Bench only where the matter is listed |
| 151. | Rudrank<br>Shivam Singh<br>9643159679 | Mritunjay<br>Mrinal                        | Cr. Misc. No.<br>17084 of 2022  | The two petitioners are accused in a case for offence under Section 406, 409 r.w. 34 I.P.C. Their aforesaid anticipatory bail is pending consideration. The two petitioners are officials of Raxaul Nagar Parishad and have been implicated in the present case on no allegations. The petitioners  | May be mentioned before the respective Bench only where the matter is listed |

|      |                                      |                    |                             |  |  |
|------|--------------------------------------|--------------------|-----------------------------|--|--|
|      |                                      |                    |                             | are not under suspension or notice in any departmental proceeding on account of this criminal case and hence have to attend office. They are under threat of being arrested. Hence the urgency.  |  |
| 152. | Akash Shankar<br>9504564325          | Atik Raza          | Cr. Misc. No. 55095/2021    | Cr. Misc. no. 55095/2021 has been heard previously on the date of 16.02.2022 by the honorable Mr. Justice Sunil Kumar Panwar and case dairy has been called. Thereafter case has not been put up kindly take up as soon as possible.   | Office to verify   |
| 153. | Akash Shankar<br>9504564325          | Sanjay Kumar Singh | Cr. Misc. No. 13249/2022    | Cr. Misc. No. 13249/2022 is being listed on Serial no. 654 on the date of 04.04.2022 before the honorable Mr. justice Prabhat Kumar Singh. The matter is in consolidated list but the petitioner is facing old age disease and keeping him in jail would cause Sevier in justice therefore kindly take up the matter as soon as possible.  | May be mentioned before the respective Bench only where the matter is listed |
| 154. | Dharmendra Kumar Singh<br>9631180709 | Vijay Kumar        | Cr. Misc. no. 72104/2021    | In the above noted case petitioner surrender in the court below.   | May be mentioned before the respective Bench only where the matter is listed |
| 155. | Rudrank Shivam Singh<br>9643159679   | Raj Kishore Prasad | Cr. Misc. No. 17114 of 2022 | The petitioner has filed the present application for grant of anticipatory bail in a case under Section 406, 409 r.w. 34 of I.P.C. The petitioner is not involved in the decision making process for the purchase of land for Butcher Khana under the Raxaul Nagar Parishact'. He is elected public representation and is being harassed by the police on a day to day basis. Hence the urgency. | May be mentioned before the respective Bench only where the matter is listed |
| 156. | ANUJ KUMAR<br>9939993599             | Saryug yadav       | I.A. No. 2 / 2021 IN Cr.    | The aforesaid I.A. has been filed for suspension of  | To be Listed subject to the  |

|      |                                  |                                       |                              |   |  |
|------|----------------------------------|---------------------------------------|------------------------------|---|--|
|      |                                  |                                       | Appeal no. 822/2018 (D.B.)   | sentence and grant of bail to the appellant during pendency of appeal. Prayer for bail of the appellant was rejected earlier. The appellant was convicted and sentenced to undergo R. 1. for life out of which he remained in custody more than 5 years. Hence this case may be listed and heard urgently.  | availability of digitized record   |
| 157. | Uttam Kumar Mishra<br>9431072093 | Vijay Kumar Gupta @ Vijay Gupta       | Cr. Appl. (S.J) No. 568/2022 | The appellant is government employee and he has falsely implicated in this case due to village political ..... to contesting of mother of appellant for the post of punch of Gram Panchayat.  | May be mentioned before the respective Bench only where the matter is listed |
| 158. | Bhaskar Shankar<br>9430510969    | Anish Singh @ Anish Kumar             | Cr. Misc. No. 40215/2021     | In this above mentioned case C.D was called vide order dated 31.01.2022 and same has been received in this Hon'ble Court on 02.03.2022. inspite of listing this case after receiving C.D. as per the order of this Hon'ble Court, the case has not been listed. Hence kindly list this case as soon as possible as per the order of this Hon'ble court. | Office to verify   |
| 159. | Rakesh Singh<br>9431049253       | Abdhesh Kumar and Ors.                | Cr. Misc no. 69647/2021      | The marriage of petitioner is scheduled to be held on 25.04.2022. therefore present A. bail of petitioner may kindly be heard on priority basis to evade his arrest and ..... his marriage.   | May be mentioned before the respective Bench only where the matter is listed |
| 160. | Manish Kumar Singh<br>9934303088 | Tabraz @ Md. Tabrez @ Tabrez and Ors. | Cr. Appl. (D.B) No. 912/2019 | The aforesaid appeal, the appellants are in custody since 12.12.2013, more than 9 years.  | To be Listed subject to the availability of digitized record                 |
| 161. | Bijay Shankar Choubey            | Usha Kuer                             | Cr. Misc. no. 54709/2018     | Matter is relating to quashing of the cognizance order in complaint case. The cognizance has been taken in complaint which is purely of the civil nature and no case is made out. After filling the present   | No Urgency   |

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|      |                                  |                                 |   | case is not listed for a single time.  |  |
| 162. | Prabhat Prasoon<br>9122123123    | Md. Kayum                       | Cr. Misc No. 63378/2021                                     | After through investigation, I.O. did not find prosecution case to be true so chargesheet was not submitted against the petitioner. Because of wrong conception of law, cognizance has been taken against the petitioner ignoring glaring evidence on record. So the petitioner is being versed mentally and physically unnecessarily. | May be mentioned before the respective Bench only where the matter is listed |
| 163. | Jay ram Sharma<br>9431646409     | Binod and Anr.                  | Cr. Rev. No. 1327/2018                                      | Petitioner not named in FIR. Not even a single word against the petitioner in the ..... record. Petitioners are low paid employees and are being dragged in lengthy litigation for 13 years and as such the matter is very urgent.   | No Urgency   |
| 164. | Shyam Kumar Singh<br>9835078754  | Kamal Kishore @ Nokhan and Ors. | Token No. 20181/2020  | Petitioner filed a case on 07.03.2020 token no. 2018/2020 allotted by court but COVID-19 lock down ..... on 20.03.2020, may kindly permission to all defect removed ... for admission.   | Refiling permitted   |
| 165. | Mr. Sanjeev Ranjan<br>8789805833 | Dharamveer Pd. & Ors.           | Cr. Appeal. No. 538 of 2019 (D.B.) I.A. No. 2 of 2021)      | The prayer of bail of the appellant during the pendency of appeal was rejected with an observation vide order dated 09.12.2019 that the appellant may be renew his prayer after one year in custody. The appellant is in custody since 16.04.2019 and case is based on circumstantial evidence.  | To be Listed subject to the availability of digitized record                 |
| 166. | Pradeep Kr. Singh<br>9973095687  | Babloo lal Deo                  | Cr. Misc. No. 56536/2021 (consolidated list dt. 11.04.2022) | Petitioner daughter marriage has settled only date of marriage not fixed because police is chasing to arrest petitioner Therefore urgent and place the matter is running list for out of turn hearing. For which petitioner shall be   | May be mentioned before the respective Bench only where the matter is listed |

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|      |                                  |   |                              | very oblige.   |  |
| 167. | Binay Kumar Singh<br>9204338671  | Dina @ Dipu                             | Cr. Misc. No. 47516/2021     | In this case on 23.03.2022 the Hon'ble Court has called for case dairy and directed to office to list this after three weeks. But till today this case has not been listed and case diary has been receive on 28.03.2022.  | Office to verify   |
| 168. | Pankaj Kumar Singh<br>9431480260 | Md. Hashmuddin @ Md. Hasamuddin @ Pappu | Cr. Misc No. 2268/2022       | In the aforesaid case the petitioner is suffering from eye problem and the petitioner consult the eye doctor and the doctor prescribed the petitioner to oprate/ surgery to the eye and doctor is prescription attached. That the case is listed before Hon'ble Mr. Justice Arvind Srivastava at consolidated list at Sl. No. 1492 on 11.04.2022 So this case may kindly this case heard on priority basis. Hence this case is urgent. | May be mentioned before the respective Bench only where the matter is listed |
| 169. | Shyam Anand<br>9431295740        | Guddu Sah @Guddu Kr Sah                 | Cr. Misc 19047 /2022         | For withdrawal of the application because the petitioner was arrested.   | May be mentioned before the respective Bench only where the matter is listed |
| 170. | Shashank Shekhar<br>81974838358  | Prince Kumar                            | Cr. W.J.C. No. 20560 of/2022 | Matter relates to Bihar Crime Control Act. Petitioner has been detained by the Respondent Authorities in absence of any ground for the same. Earlier the detention was revoked by the Home Department, however, this is the second attempt made by the Respondent to detain the petitioner.  | To be Listed in order of seniority before the assigned Bench                 |
| 171. | Shashank Shekhar<br>81974838358  | Dhiraj Kumar                            | EC-BRHC01-29487-2022         | Petition U/s 216 of the Cr. P.C., to add section 302 to the charge of section 304B, has been rejected by the Trial Court on the ground that Directions of the Hon'ble Supreme Court  | To be Listed in order of seniority before the assigned Bench                 |

|      |                                     |                           |                                 |   |  |
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|      |                                     |                           |                                 | shall not have retrospective operation even on procedural aspects of case. The case is running on arguments. Therefore, it may be listed for urgent hearing.  |  |
| 172. | Setu Prateek,<br>7258095461         | Firoz Mian and<br>Others  | Cr. Misc. No.<br>79570 of 2019  | Matter has been compromised. It was ordered to be listed on 20.07.2020 but the same has not been listed till today. Therefore, it may be listed for urgent hearing.   | Office to verify and comply the judicial order               |
| 173. | Subodh Kr.<br>Barnwal<br>8862896983 | Manju Aditya<br>Kumar Roy | Token No.<br>16219/2022         | The Cr. Misc No. 81362/2019 was listed on 03.03.2022 before Mr. Justice Nawneet Kumar Pandey but arguing counsel was not present there due to illness. The matter was dismissed for non-prosecution. Thus this restoration application has filed. It is so urgent and may be listed on priority basis for hearing.  | To be Listed for restoration                                 |
| 174. | Nilesh Kumar<br>9431442238          | Vinay Singh               | Cr. Appl. (D.B)<br>No. 166/2015 | Conviction and sentence is R.I for life u/s 302/120B IPC and the appellant has remained in custody for the period of around 10 years. I.A. No. 2/2019 praying therein to suspend the sentence releasing the appellant on bail is pending since long, hence it may kindly be taken up at the earliest.   | To be Listed subject to the availability of digitized record |
| 175. | Sushmita<br>Singh<br>8651032611`    | Rupam Singh               | Cr. Misc. No.<br>4570/2021      | That on dated 23.04.2021, Hon'ble Mr. Justice Sunil Kumar Panwar directed to call for a report regarding latest status of investigation in connection with Banka P.S. case No. 519/2020, from the court of learned additional Session judge-1-cum-special judge, POCSO, Banka. Put up on receipt of the report. In this regard report has come vide letter no. 230, letter dated 02/12/2021, receiving date | Office to verify and comply the judicial order               |

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|      |   |                         |  | 17.12.2021, High court ref. No. 20542.<br>So lordship may list this case on priority basis.   |   |
| 176. | UDAY<br>SHANKAR<br>9431039262           | Jyoti Kaur              | Cr. Writ<br>(Habeas<br>Corpus)<br>189/2022           | As per order dated-<br>24.02.2022 the requisites<br>were filed through both<br>process and has been duly<br>received by the Respondent<br>No.-8 on dated-29.03.2022<br>and 31.03.2022 Whereas<br>the Baby Child of 6 years<br>is still under Confinement<br>of his father since 11.01.22<br>Divorced Mother has been<br>deprived even after Family<br>Court Judgment. The case<br>has not yet been listed even<br>after receipt of the Notice<br>as ordered by Lordship.  | Office to<br>verify and<br>comply the<br>judicial order   |
| 177. | Shree Nath<br>9504275989                | Rampati Devi            | CR. MISC. NO.<br>52019/2021                          | This is an anticipatory bail<br>of Rampati Devi which<br>was filed on 01.09.2021.<br>matter is related with land<br>dispute, but informant has<br>lodged F.I.R. against her<br>and others with malafide<br>intention.<br>Petitioner is lady and also<br>innocent, this it is so urgent<br>and may be listed for<br>hearing on priority basis.   | May be<br>mentioned<br>before the<br>respective<br>Bench only<br>where the<br>matter is<br>listed |
| 178. | Rampravesh<br>Nath Tiwari<br>9934345011 | Smt. Majda<br>Khatoon   | I.A. No. 1/2022<br>In<br>Cr. Misc. No.<br>33688/2016 | In the aforesaid case by an<br>order dated by an order<br>dated 03.08.2016 this<br>Hon'ble Court had directed<br>for stay of further<br>proceeding. The aforesaid<br>case had been filed for<br>quashing of order by which<br>the discharge application of<br>petitioner was rejected.<br>Inspite of stay order dated<br>03.08.2016 granted by<br>Hon'ble Court and the same<br>being in operation, the<br>Learned Trial Judge by an<br>order dated 30.08.2016 has<br>vacated the stay, granted by<br>High Court. Thus in the<br>said circumstance, the case<br>may be listed for pathway<br>of necessary orders. | No Urgency  |
| 179. | Mr. Shashank<br>Chandra                 | Rajesh<br>Chaudhary and | Cr. Appl. (D.B)<br>No. 403/2017                      | The present appeal has  | To be Listed<br>subject to the  |

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|      | 9835160655                    | Ors.         |                                  | <p>been preferred against the Judgment of conviction dated 09.02.2017 and against the order of sentence dated 15.02.2017, in Session Trial No.381 of 2005, passed by Learned Additional District &amp; Session Judge – 1<sup>st</sup> cum Special Judge, Bettiah, West Champaran, whereby the Appellant has been convicted under Section 302 and 201 read with 34 of the Indian Penal Code.</p> <p>It is submitted that I.A. No. 1 of 2018 has been filed for suspending the sentence of the Appellant and to grant bail to the Appellant during the pendency of the present Memo of Appeal. However, the said I.A No.1 of 2018 till date has also not been listed for hearing. The Appellants are in custody since 09.02.2017 i.e. about more than 4 and a half years.</p> <p>It is therefore prayed that I.A No.1 of 2018 be directed to be listed under appropriate heading so that a hearing on the said I.A is held.</p> | availability of digitized record                             |
| 180. | Manoj Kumar Jha<br>9835816576 | Binod Sahani | Cr. Appeal no. 511 of 2021 (D.B) | <p>he appeal was admitted and lower court record was called for by order dated 26.08.2021 passed by the division bench comprising Hon'ble Mr. Justice Ashwani Kumar Singh &amp; Hon'ble Mr. Justice Arvind Srivastva. The Ho'ble court further ordered that prayer of bail of the appellant shall be considered after receipt of lower court records. The lower court</p>   | To be Listed subject to the availability of digitized record |



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|      |                            |                                  |                            | record received on 14.09.2021 before . this Hon'ble court. The appellatant is in jail since 02.06.2015 in this case. The case may be listed on priority basis for hearing.   |  |
| 181. | Aaruni Singh<br>7782827003 | Kundan sing<br>@ Kundan<br>Kumar | Cr. Misc. No.<br>7614/2022 | That during pendency of this application, the sole petitioner has surrendered and hence seeks permission to withdraw this application. The aforesaid case is listed at S.L. No. 1961, consolidated list of Hon'ble Mr. Justice Anjani Kumar Sharan dt. 11.04.2022. | May be mentioned before the respective Bench only where the matter is listed |